NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.220/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHIEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW T RIBUNAL ON 16.10.2017

NAME OF THE PARTIES:

Ti mes Innovating Media Ltd.

V/s

Brand Conne.ct Communications (India) Pvt. Ltd.

SECTION OF THE COMPANIES AC T: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

Adv. for
for Halai 4 Co.

To Proposed the name for IRP

Adjourned to 22 Nov 2017

ORDER T.C.P. No. 220/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present.
- 2. Seeking adjournment to propose the name of the IRP. Granted.
- Adjourned to 22.11.2017.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 16.10.2017 Sd/-

M.K. Shrawat Member (Judicial